

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 24TH DAY OF DECEMBER, 1997

Original Application No. 1718 of 1992

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER(A)

Girja Shanker Pandey
S/o Sri Briza Nath Pandey
R/o village & post Panasa
District Allahabad.

... . . Applicant

Versus

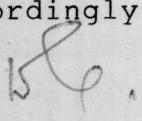
1. Union of India through the Indian Post and Telegraph Department New Delhi
2. Senior Supdt. of Post Offices Allahabad Division, Allahabad.

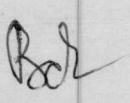
... . . Respondents

O R D E R(Oral)

JUSTICE B.C.SAKSENA,V.C.

The applicant who was working as E.D.B.P.M. From the averments in the OA it appears that he was put off duty and to make provisions appointment against the said post a notice was issued on 6.11.92. The applicant has not challenged the order putting him off duty but has chosen to challenge the notification dated 6.11.92 by which provisional appointment against the post of the applicant was to be made. In the absence of any challenge to the put off duty the challenge to the notification dated 6.11.92 is wholly untenable ^{On the} ~~and the~~ applicant being ^{put} off duty, the post could not have been left in vaccum and ~~original~~ appointment is required to be made. Accordingly there is no merit in the OA, it is dismissed accordingly.


MEMBER(A)


VICE CHAIRMAN

Dated: 24th december, 1997

Uv/